
(2026) 03 MEG CK 1001

In the Meghalaya High Court

Case No : Miscellaneous Case [WP(C)]. No. 33 Of 2026 In Writ Petition (C). No. 470 Of 2025

Marshall Biam

APPELLANT

Vs

Administrative Head/Judicial Teshkar & Ors

RESPONDENT

Date of Decision : 05-03-2026

Acts Referred:

Citation : (2026) 03 MEG CK 1001

Hon'ble Judges : H. S. Thangkhiew, J

Bench : Single Bench

Advocate : R. Kharkrang, S. Khyriem, S. Sen, A. Kumar, S. Laloo

Final Decision : Allowed

Judgement

H.S. Thangkhiew, J

1. This is an application filed by the writ petitioner for impleadment of the State respondents, namely, the State of Meghalaya, represented by the Chief Secretary, and the Department of Law, Government of Meghalaya, represented by its Secretary.
2. The same is not objected to by the learned counsel for the respondents.
3. Accordingly, the said two respondents shall stand impleaded as respondents No. 4 & 5.
4. Misc. case is allowed.
5. Registry to make the necessary additions in the cause title.
6. Copy of the writ petition to be served upon the State counsel.